

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-504
IB-712/ND/2022

IN THE MATTER OF:

Union Bank of India

Vs.

M/s PCL Oil & Solvant Ltd.

...Applicant

...Respondent

SECTION

U/s 7 of IBC

Order delivered on 21.11.2022

CORAM:

**JUSTICE TELAPROLU RAJANI,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Adv Sanjay Bajaj along with Adv Urwick Hans

For the Respondent :

ORDER

We have heard the Counsel for Financial Creditor. He has submitted that he has complied with the order dated 10.10.2022 and filed an affidavit in that regard. The affidavit is taken on record. Notice may be issued to the Respondent for their appearance as well as for filing reply in the matter within the next two weeks. The matter be posted to **22.12.2022**.

-sd-

(RAHUL BHATNAGAR)
MEMBER (T)

-sd-

(JUSTICE TELAPROLU RAJANI)
MEMBER (J)

Md Saddam